

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2158  
ANSWERED ON:03.08.2015  
Unemployment due to Recession  
Mukherjee Shri Abhijit;Munde Dr.Pritam Gopinath

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has conducted a comprehensive study recently on the impact of global economic meltdown on Indian Labour and the Industry;
- (b) if so, the details thereof;
- (c) the details of the workers who lost their job due to closure of various industries during the last three years and the current year;
- (d) the steps taken by the Government to assist financially for rehabilitation of the workers whose job could not be saved through these efforts;
- (e) whether the incentive packages given by the Government to industrial sector have also helped in saving the jobs of their employees/workers; and
- (f) if so, the total number of workers whose jobs could be saved due to the incentives provided by the Government during the last three years, State-wise?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a) & (b): Labour Bureau has been conducting quarterly quick employment surveys in the selected labour-intensive and export-oriented sectors to assess the effect of economic slowdown on employment in India since January, 2009. So far twenty four such surveys have been conducted by Labour Bureau and reports thereon released. According to the survey results, overall estimated employment in all selected sectors has experienced a net addition of 37.46 lakh persons starting from the first survey (October, 2008 to December, 2008) till the 24th survey (October, 2014 to December, 2014).

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(c): Under Industrial dispute Act, 1947, the number of units and workers affected due to closure of various industries during 2012, 2013, 2014 and upto June, 2015 are given at Annexure.

(d): Rajiv Gandhi Shramik Kalyan Yojna (RGSKY) is one of the benefits under the Employees Insurance Act, 1948, available from 1/4/2005, under which an employment allowance is paid for a maximum period of 12 months to the persons covered under the Act who have been rendered unemployed involuntarily on account of inter-alia, retrenchment, in case contribution in respect of him/her has been paid/payable for a minimum period of 3 years prior to loss of employment.

(e) & (f): Information is not maintained by Ministry of Labour and Employment.

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